

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 3399 of 2021**

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Yusuf Shekh @ Yusuf Sk. ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Ankur Anand, Advocate  
For the State : Mr. V. K. Vashistha, A.P.P.  
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02/26.03.2021 Defects as pointed out by the office are ignored.

Heard Mr. Ankur Anand, learned counsel for the petitioner and Mr. V. K. Vashistha, learned A.P.P. for the State.

The petitioner is an accused in connection with Pakur (M) P.S. Case No. 81 of 2019.

The husband of the informant went out for getting milk but he did not return. Subsequently, dead body of her husband was found.

It has been suspected that on account of a land dispute between the deceased and the accused persons the murder has been committed. The petitioner and others co-accused persons appear to have been implicated as they were seen running away from the place of occurrence.

There does not appear to be any other material which would indicate the complicity of the petitioner in the commission of the murder. Some of the co-accused namely Nehjul Sk. and Akhtarul Sk. @ Aftarul Sk. have been granted bail by this Court in B.A. No. 10919 of 2019 and B.A. No. 10566 of 2019 respectively.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Sub-Divisional Judicial Magistrate, Pakur, in connection with Pakur (M) P.S. Case No. 81 of 2019.

**(Rongon Mukhopadhyay, J.)**